

Speciality diagnosis facilities in the ESI hospitals

1639. SHRI T.K. RANGARAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether in the ESI hospitals, at present the facility for speciality and super speciality diagnosis is not available; and

(b) whether there is any proposal to set up such facilities in the near future, if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) The Employees' State Insurance Hospitals are providing speciality service in various disciplines. Super Speciality service and investigations are being provided through tie up with reputed private/Government institutions.

(b) Employees' State Insurance Corporation proposes to set up a super speciality hospital at Sanath Nagar, Hyderabad which will be providing facilities in the following disciplines:—

- (i) Cardiology and Cardio thoracic surgery.
- (ii) Neurology and Neuro surgery.
- (iii) Nephrology and Urology.
- (iv) Paediatric surgery.

Contract labourers in Delhi Metropolitan Railways

1640. SHRI TARINI KANTA ROY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of contract labourers working in Delhi Metropolitan Railways;

(b) the number of contract labourers who are Inter-State migrant labourers; and

(c) whether the Inter-State Migrant labourers are getting all benefits according to Inter-State Migrant Workmen Act, 1979?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) The number of contract labourers working in Delhi Metropolitan Railways is approximately 5,000.

(b) and (c) No labourer is found as Inter-State Migrant workman in Delhi Metropolitan Railways as defined under the Inter-State Migrant Workmen Act, 1979. Workers are either working in Delhi for years together and have been changing employments from one place to another or they have come on their own in search of job in Delhi or they have come with their

relatives/friends who were already working in Delhi at various sites. Hence, they cannot be termed as Inter-State Migrant workmen under the above mentioned Act.

Ragpickers in the country

1641. SHRIMATI GUNDU SUDHARANI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is aware that the number of ragpickers in the country is going up;
- (b) whether it is a fact that ragpickers are not covered by any substantial labour laws;
- (c) to what extent the Unorganised Workers' Social Security Act, 2008, helps in ameliorating the living conditions of ragpickers in the country;
- (d) whether it is also a fact that Government has constituted a Task Force for evolving a policy framework for ragpickers; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (e) The exact number of rag pickers is not known. Rag pickers are unorganized workers who are presently not covered by any substantial labour laws. However, the Government has enacted the Unorganised Workers' Social Security Act, 2008 for the social security and welfare of unorganized workers which includes rag pickers.

The Government has set-up a Task Force for rag pickers. The Task Force will consider extending social security schemes to rag pickers.

Compensation paid to workers died during Commonwealth Games projects

1642. SHRI Y.S. CHOWDARY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of persons died during the construction of various projects/stadiums for Commonwealth Games, 2010;
- (b) the details of compensation paid/granted to the family members of the deceased;
- (c) whether Government has taken any action against the erring officials; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) The details are given in the Annexure [See Appendix 229 Annexure No. 7].